

ITEM NO.21

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No(s). 10536/2023

(Arising out of impugned final judgment and order dated 01-03-2023 in A482 No. 40808/2022 passed by the High Court Of Judicature At Allahabad)

SANUJ BANSAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ANR.

Respondent(s)

(IA No. 158059/2023 - EXEMPTION FROM FILING O.T.)

Date : 30-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Vinay Prabhakar Navare, Sr. Adv.  
Ms. Anushri Singh, Adv.  
Ms. Rashmi Singh, AOR  
Mr. Ashish Kumar Pandey, Adv.

For Respondent(s) Ms. Garima Prasad, Sr. A.A.G.  
Mr. Vishnu Shankar Jain, AOR  
Mr. Sumit Arora, Adv.  
Ms. Mani Munjal, Adv.  
Ms. Marbiang Khongwir, Adv.  
Mr. Parth Yadav, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We find that so called statements of the accused which are allegedly recorded during interrogation are forming part of the charge-sheet. Some of them are in the nature of alleged confessional statements. Prima facie, this is illegal.

We direct the Director General of Police of the State of Uttar Pradesh to look into this and file a personal affidavit dealing with practice of incorporating statement of the accused in the charge-sheet which includes confessional statements made before the police.

The Director General of Police shall state whether this practice prevails in the State of Uttar Pradesh. The said affidavit shall be filed within six weeks.

For considering the said affidavit, list on 12.07.2024.

(KAVITA PAHUJA)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)